

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Ex.Appeal No.75736/2018

Arising out of O/A No.57/HAL/CE/2017-18 dated 27.11.2017 passed by
Commr. (Appeals) of CGST & Central Excise, Kolkata II

CGST, Haldia

...APPELLANT(S)

VERSUS

M/s Ramco Industries Ltd.

RESPONDENT (S)

APPEARANCE

Shri S. Mukhopadhyay, Supdt. (A.R.) for the Revenue
None for the Respondent (s)

CORAM:

SHRI P. K. CHOUDHARY, HON'BLE JUDICIAL MEMBER

DATE OF HEARING/DATE OF DECISION : 20. 04. 2018

ORDER NO.F/O/75829/2018

Per Shri P. K. Choudhary :

The present appeal is filed by Revenue against Order-in-Appeal No.
57/HAL/CE/2017-18 dated 27.11.2017.

2. Shri S. Mukhopadhyay (A.R.) appearing on behalf of the Revenue,
reiterated the grounds of appeal.

3. Heard the Id.D.R. for the Revenue and perused the appeal records. I
find that the appeal is covered vide Board's instruction being
F.No.390/Misc./163/2010-JC dated 17.12.2015 in terms of litigation policy.

4. Accordingly, the appeal filed by Revenue is dismissed.

(Pronounced in the open court)

Sd/

**(P. K. CHOUDHARY)
MEMBER (JUDICIAL)**

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